

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 323 of 2025

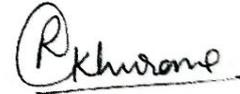
In the matter of:

News Item titled “Illegal waste dumping leads to environment fears in Faridabad” appearing in the Hindustan Times dated 27.06.2025

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1.	Reply by way of affidavit of Dharendra Khadgata, Commissioner, Municipal Corporation, Faridabad, on behalf of Respondent No. 4	1 - 4

Date: 09.10.2025

Through



(Rahul Khurana, Advocate)
Counsel for Respondent No.4
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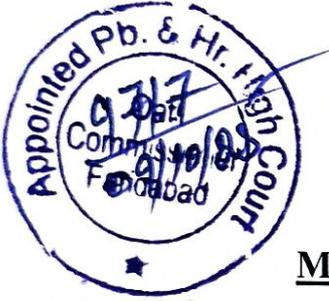
BEFORE THE NATIONAL GREEN TRIBUNAL
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OA No. 323 of 2025

In the matter of:

News Item titled "Illegal waste dumping leads to environment fears in Faridabad" appearing in the Hindustan Times dated 27.06.2025

REPLY BY WAY OF AFFIDAVIT OF
DHIRENDRA KHADGATA, COMMISSIONER,
MUNICIPAL CORPORATION, FARIDABAD, ON
BEHALF OF RESPONDENT NO. 4



MOST RESPECTFULLY SHOWETH:

I, Dharendra Khadgata, IAS, Commissioner, Municipal Corporation, Faridabad, do hereby solemnly affirm and declare as under:

1. This original application is registered suo-moto on the basis of the news item titled "Illegal waste dumping leads to environmental fears in Faridabad "appearing in the Hindustan Times dated 27.06.2025 and has been filed regarding the illegal excavation and dumping of the municipal solid waste at Dhauj area of Faridabad District.
2. That this Hon'ble Tribunal passed order dated 08.07.2025. The relevant portion of order dated 08.07.2025 is reproduced below:-

[Handwritten signature]

"2. The news item relates to the illegal dumping of untreated solid waste and unauthorized earth excavation in the Dhauj area of Faridabad, which has triggered serious environmental concerns. As per the news article, two private contractors were flouting scientific waste treatment norms and secretly dumping toxic, untreated waste across Faridabad.

3. The above matter indicates violation of the Environment (Protection) Act, 1986, the Solid Waste Management Rules and Aravali Notification (MoEF Notification, 1992).

4. The news item raises substantial issues relating to compliance with the environmental norms and implementation of the provisions of scheduled enactment.

7. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal."



3. That the alleged area is ranging from 0.5 to 2.5 acres at six locations - Fatehpur Taga, Samaypur, Dhauj - Ballabgarh Road, Dhauj, Nurpur Dhumaspur and Mangar village are reported as illegally excavated and back filled with unprocessed legacy waste reportedly sourced from Bandhwari landfill area.
4. That Municipal Corporation Faridabad carried out the physical inspection of the alleged area and upon inspection it was observed that the area with GPS coordinates mentioned in the letter issued by

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the Deputy commissioner dated 20.06.2025 does not fall under the jurisdiction of Municipal Corporation Faridabad. It is further clarified that the alleged area is under Panchayat Administration/District Administration and therefore does not come under Municipal Corporation Faridabad operational limits.

5. That further, as per the joint committee inspection team of Mines and Geology Department and Regional Officer, HSPCB, on 20.06.2025 it was observed that the waste that was allegedly being dumped by two private contractors namely – Greentech and Adarsh Bharat Enviro Private Limited, engaged for disposal of waste from the Bhandwari landfill site, which is operated and managed by the Municipal Corporation Gurgaon (MCG).

6. That it is submitted that since the alleged land area does not fall under the jurisdiction of Municipal Corporation Faridabad and the illegal excavation and dumping of solid waste at the area was done by the private agency contracted by Municipal Corporation Gurugram, therefore the action taken report must be filed by Municipal Corporation Gurugram and Panchayat Division.

Present Reply is being submitted for consideration of this Hon'ble Tribunal.


Deponent



VERIFICATION

Verified at Faridabad on that the contents of above reply are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and correct and no material fact has been concealed therein.




Deponent

Certified that the above was deposed
on Oath / Affirmation before me on the
..... day of 20.....
by
of who's personal
knowledge the contents of the above
were explained to the deponent.

Oth Commissioner, Faridabad